

is as under:

<i>Year</i>	<i>Rs. (in lakhs)</i>
1981-82	623.34
1982-83	130.00 (Provisional)
1983-84	850.00 (Provisional),

(b) The Primary reason for the losses suffered by Delhi Milk Scheme is lower-sales price as compared to the cost of production of toned milk which has been increasing year after year due to factors beyond the control of Delhi Milk Scheme such as: increase in purchase price of (i) raw milk (ii) skimmed milk powder and butter oil (iii) diesel furnace oil, coal, tyre-tubes, aluminium foil etc, and (iv) annual increments as well as increase in the dearness allowance to the staff sanctioned by the Government from time to time.

(c) About 80 per cent of the total expenditure is on account of purchase of raw milk, skimmed milk powder and butter oil. The price of butter oil and skimmed milk powder are fixed by the Indian Dairy Corporation. The prices of raw milk are revised upwards every year to make the same more remunerative for the farmers to supply more milk to Delhi Milk Scheme through the State Dairy Federations. Similarly, some increase in the salary and wages is also unavoidable. However, by improving the capacity utilisation and by controlling the handling losses and the breakage of bottles etc., it has been possible to keep reasonable check on the increase in the operating expenditure. During 1983-84, the operating ex-

penses formed about 18 per cent of the total cost of production of milk as compared to about 20 per cent during 1981-82.

Open School Scheme

803. SHRI BHUVNESH CHATURVEDI: Will the Minister of EDUCATION AND CULTURE be pleased to state what is the number of Boards of Secondary Education in India which have since introduced 'Open School System'?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): The information is being collected and will be laid on the Table of the Sabha in due course.

Requisition of flats and houses in Greater Bombay

804. SHRIMATI SUDHA VIJAY JOSHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the Directorate of Estates has requisitioned a number of flats and houses in Greater Bombay; and

(b) if so, what are the details thereof and what are the dates of first occupation by Government allottees?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHD. USMAN ARIF): (a) and (b) There are at present 5 requisitioned residential properties in Bombay under the control of the Directorate of Estates as under:—

Sl. No.	Description of property	Date of first occupation by Government allottee
	Flat in La-Citadalla, Queens Road, Bombay	13-12-44
2	One room in Mohammad Yusuf Gardeo Building,	14-9-51
3	No. 99, Parvati Building, Thakurdwar, Bombay	16-10-51
4	Flat No. 5, St. Martin Road, Bandra, Bombay	22-11-52
5	Flat No. 10, Pearl Mansion, Queens Road, Bombay	»2-5-53

Works refused by C.P.W.D.

805. SHRI ARABINDA GHOSH: Will the Minister of WORKS AND HOUSING be pleased to state

(a) whether it is a fact that C.P.W.D. has refused to accept the works *viz.*, maintenance of B.S.F. building in eastern region, construction of ONGC quarters in Calcutta; Bangladesh fencing works, construction for B.C.C.L. personnel in Dhanbad and adjacent area, aluminium industry project at Bhubaneswar;

(b) if so, what are the reasons therefor; and

(c) if not, by when the works mentioned above are proposed to be taken over by the C.P.W.D.?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHD. USMAN ARIF): (a) No. Except - Bangladesh Border fencing work, no offer has been received from any other agency (*i.e.* BSE, ONGC, BCCL and Aluminium Industry Project Bhubaneswar), CPWD (Eastern Zone) is already doing Bangladesh Border fencing work.

(b) In view of (a) above question does not arise.

(c) The above works can be taken by the CPWD only on receipt of offers from the concerned agencies.

President's assent to the West Bengal land Reforms Amendment Bill, 1981

806. SHRI ARABINDA GHOSH: Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply to Unstarred Question No. 1213 given in the Rajya Sabha on the 2nd December, 1983 and state:

whether consultations have taken place between the Central Gov-

ernment and the Government of West Bengal with regard to President's assent to the West Bengal Land Reforms Amendment Bill, 1981;

(b) if so, what are the details in this regard; and

(c) by when the President's assent is likely to be given to the Bill?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARI NATH MISHRA): (a) to (c) The bill was examined in consultation with the Government of West Bengal. Some of its provisions have been found to be inconsistent with the accepted policy and the stand usually taken for the examination of land reform laws in general. The State Government has therefore, been advised to make legislative provisions in the light of the suggestions given by the Government of India.

Help to Construction Companies having Projects In Iraq

807. SHRI NARENDRA SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) whether Government have decided to render assistance to the tune of Rs. 100 crores to the Indian construction companies engaged in big projects in Iraq; and

(b) if so, the details of the Indian companies which are involved in the construction projects in Iraq?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) No, Sir. Government of India has however, entered into agreements with Government of Iraq to facilitate payments to the Indian Construction Companies in respect of work done/to be done in 1983 and 1984.

(b) The names of the Indian companies and details of projects etc. are indicated in the statement attached.